

14.36 hrs.

ARREST OF MEMBER

MR. DEPUTY-SPEAKER: I have to inform the House that the following wireless message dated 5 August, 1980, from the District Magistrate, Mainpuri (U.P.) has been received:

"I have the honour to inform you that Shri Raghunath Singh Verma, Member of Lok Sabha, was arrested today, along with 41 others, at 1.40 P.M., at Mainpuri Collectorate, for violating orders under Section 144 Cr. P. C., while leading procession in C/LS Bhagpat incidents. Shri Verma has been convicted under Section 188 IPC and sentenced to five days simple imprisonment by C.J.M. Mainpuri and along with the other agitators is being sent to Central Jail, Fatehgarh."

14.38 hrs.

STATEMENT CORRECTING INFORMATION GIVEN ON JULY 24, 1980 RE PROVISION FOR VIJAY NAGAR STEEL PLANT

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): While replying to the debate on Appropriation (No. 3) Bill, 1980, in the Lok Sabha on the 24th July, 1980, I had referred to the point raised by Shri T. R. Shamanna about the Vijaynagar Steel Plant and said that "... we have made a provision of Rs. 30 crores in this Budget 1980-81 and a detailed project report has been prepared". I regret that while reading out from various figures before me I mentioned Rs. 30 crores as Budget provision for the Plant instead of the correct figure of Rs. 60 lakhs.

The detailed project report is under consideration by the Steel Authority

of Inida and the question of provision of adequate funds will arise only after approval by SAIL and Government.

This statement is made to set the record right in this regard.

SHRI K. LAKKAPPA (Tumkur): I have written a letter to you.

The Prime Minister laid the foundation stone of the Vijayanagram steel plant. I want a categorical assurance from the hon. Minister that proper allocation of funds for the implementation of this project will be made after receipt of the detailed project report. The previous Government sabotaged its implementation, and therefore the people of Karnataka are very much agitated about it. Hence I want a categorical assurance.

SHRI R. VENKATARAMAN: I am only correcting a figure. The question of providing adequate funds for this plant will arise after the detailed project report is approved by SAIL and Government. At the moment it is under the consideration of SAIL. Therefore, I said the provision is only Rs. 60 lakhs because it has not yet been approved by SAIL. Not only Rs. 30 crores, but any amount which is required for this plant will be made available when SAIL and Government approve of it. Therefore, there is no question of my going back on anything. I am only correcting a figure. Normally I do not make any mistakes. So, I thought that this must be corrected.

(Interruptions)

MR. DEPUTY-SPEAKER: No clarifications.

No, matters under Rule 377.